

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**


**PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL**

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**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.08.2018 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA (CAA) No.417/230/HDB/2018
NAME OF THE COMPANY	Genome Valley Tech Parks & Incubators Pvt Ltd (Demerger Co.) & MN Takshila Industries Private Limited (Resulting Co.)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. B. Raju for V S Raju	Advocate	vbraju@gmail.com	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

The matter is listed today for admission. Perused the office note. Heard the Counsel on the maintainability of this Petition as Counsel stated there is no need for the Petitioner Companies to seek for fresh dispensation of meetings of creditors and shareholders on the ground the Hon'ble High Court of Judicature for Andhra Pradesh and Telangana already dispensed with the meetings. Counsel further stated Petition is filed for approval of the Scheme in view of the liberty given by this Tribunal in the earlier petition filed by Petitioner Companies in TP No. 55 & 56/HDB/2017.

List for consideration on 20.08.2018.

  
Member (J)